

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE
RAJYA SABHA**

**UNSTARRED QUESTION NO. 1343.
TO BE ANSWERED ON FRIDAY, THE 30TH JULY, 2021.**

TIGHTENING RULES FOR e-COMMERCE

**1343. SHRI K.C. VENUGOPAL:
SHRI SANJAY SETH:**

Will the Minister of **Commerce and Industry** be pleased to state:

- (a) whether Government has received complaints from small businesses that e-commerce marketplace are misusing market dominance and are indulging in deep discounting and if so, the details thereof;
- (b) whether Government plans to tighten rules for e-commerce marketplace by bringing amended rules to limit flash sales of goods and services by e-commerce companies and if so, the details thereof; and
- (c) whether Government has received comments from all stakeholders on the National e-Commerce Policy and if so, the details thereof?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY
(SHRI SOM PARKASH)**

- (a): Yes, sir. Government has received complaints from traders, retailers and industry associations against marketplace e-commerce entities regarding deep discounting, predatory pricing and misuse of market dominance. The said complaints have been forwarded to relevant Government agencies for necessary examination and investigation.
- (b): Consumer Protection (e-Commerce) Rules, 2020 were notified on 23rd July, 2020. In order to further strengthen the regulatory framework for prevention of unfair trade practices in e-Commerce, Government has sought suggestions on the proposed Amendments to the Rules by placing it on the website of the Department of Consumer Affairs.
- (c): Comments from many stakeholders on draft e-Commerce policy have been received relating to definition of e-Commerce, role of marketplace entities and liabilities of e-Commerce companies, among other related issues.
